

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Caveat Nos.4/2018, 5/2018, 6/2018,  
7/2018, 8/2018, 9/2018, 10/2018,  
11/2018 & 12/2018  
alongwith  
CP No. 146/Chd/Hry/2018**

**In the matter of:**

Union of India, through Serious Fraud  
Investigation Office. ...Petitioner

Vs.

M/s. Adarsh Buildestate Ltd.& Ors. ...Respondents

Present: Ms. Divya Sharma, Advocate for Mr. Alok Jain,  
Advocate for the petitioner.  
Mr. Vaibhav Sahni, Advocate for respondent No.1.  
Ms. Kashika Kaur, Advocate for respondents  
No.55,57,61,69,71 and 77.  
Mr. Joydip Bhattacharya, Advocate for respondent No.80.  
Mr. Kumar Manish, Advocate for respondents No.62,67 & 79

Mr. Vaibhav Sahni, Advocate has filed Memo of Appearance for respondent No.1 and seeks time to file Power of Attorney alongwith the Board Resolution and reply to the main petition. Ms. Kashika Kaur, Advocate for respondents No.55, 57, 61, 69, 71 and 77 has filed Memo of Appearance and submits that Power of Attorney will be filed shortly. Mr. Kumar Manish, Advocate has filed Memo of Appearance for respondent Nos.62, 67 and 79 and seeks time to file Power of Attorney. Let the needful be done. Mr. Joydip Bhattacharya, Advocate has filed Power of Attorney for respondent No.80.

Learned counsel for the petitioner seeks some time to file affidavit of service. It is stated that the delay has occurred in filing of the affidavit because to some of the respondents notice were sent by e-mail which bounced back and therefore, the notices were sent by speed post. Affidavit of service alongwith copies of e-mail, postal receipts and tracking reports be filed within two weeks.

Learned counsel for the respondents No. 55, 57, 61, 69, 71 and 77 submits that these respondents were the key managerial persons of respondent No.40 whose names have already been deleted from the array of respondents and that appropriate application in this regard will be filed.

Caveats have also been filed by respondents No.48, 49, 51, 53, 56, 58, 60, 66 and 73. There is, however, no representation from any of the caveators today.

When the matter was listed on 01.08.2018, appearance was made by Mr. Anil Kumar Aggarwal, Advocate for the respondent No.48 and necessary order was passed in CA No.291/2018 for supplying legible copy of some of the pages of Paper Book. However, there is no representation from respondent No.48 today. Learned counsel present for some of the respondents today have submitted that same pages of Paper Book as mentioned in the order dated 01.08.2018 supplied to the respondents are not legible. Learned counsel for the petitioner is directed to supply legible copies of these pages to the learned counsel for respondents who are from outstations at their respective e-mail addresses and to the local counsel 'Dasti' within a week. Learned counsel for

the respondents have been asked to give their e-mail ids to the learned counsel for the petitioner. Copy of the pages be supplied to the other respondents within a week.

The respondents are afforded liberty to file written reply at least five days before the date fixed with a copy advance to the counsel for the petitioner.

List the matter on 23.10.2018.

Sd/-

(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-

(Pradeep R. Sethi)  
Member (Technical)

September 05, 2018

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